



% 03.08.2009

30 to 33#

Present: Ms. P.L. Bansal with Ms. Anshul Sharma and Mr. Paras Chaudhary, Advs. for the appellant.
Mr. U.A. Rana with Mr. A.K. Rao, Advs. for the respondents.
Mr. Satyen Sethi with Mr. Johnson Bara, Advs. for the respondent.

(Common Orders)

+ITA Nos. 867, 878, 879, 880/2007

The tax effect in each of the cases is much less than Rs. 4 lacs. Having regard to the CBDT Circular No. 5/2008, we are not inclined to entertain these appeals.

These appeals are, accordingly, dismissed.


A.K. SIKRI, J.


VALMIKI J. MEHTA, J.

August 03, 2009
pmc